

Norms Committee Minutes of the Meeting No. 03/AM-19-20 dt. 10.07.2019 under the Chairmanship of Shri K.C. Rout, Addl. DGFT.

The following Members of the Committee were present in the meeting:-

- (i) Shri Nand Lal, Consultant, DPIIT Udyog Bhawan, New Delhi.
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 02/19-20 dated 30.05.2019 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

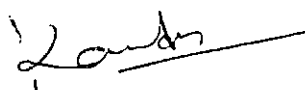
Case No. M-125 M/No. 3/19-20 Dated: 10.07.2019	M/s Merino Industries Limited F.No. 01/83/171/54/AM19/DES-IV R.A F.No. NIL MODIFICATION OF SION
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Decision:- The Committee considered the case as per agenda and the case was subsequently approved by the Committee based on the written recommendation of Deptt. of IPP vide their File No.P-47011/156/2019-TS dated 04.07.2019. The letter signed by Technical Authority is placed at the end of the minutes. Public Notice No.24/2015-20 dated 05.08.2019 both in English & Hindi has also been notified in Extraordinary Gazette Notification in this regard.

RA concerned may take necessary action as per above decision of NORMS COMMITTEE

Case No. M-126 M/No. 3/19-20 Dated: 10.07.2019	M/s Merino Panel Product Limited F.No. 01/83/171/55/AM19/DES-IV R.A F.No. NIL MODIFICATION OF SION
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Decision:- The Committee considered the case as per agenda and the case was



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subsequently approved by the Committee based on the written recommendation of Deptt. of IPP vide their File No.P-47011/156/2019-TS dated 04.07.2019. The letter signed by Technical Authority is placed at the end of the minutes. Public Notice No.24/2015-20 dated 05.08.2019 both in English & Hindi has also been notified in Extraordinary Gazette Notification in this regard.

RA concerned may take necessary action as per above decision of NORMS COMMITTEE

Case No. M-127
M/No. 3/19-20
Dated: 10.07.2019

M/s ARCL Organics Ltd., Kolkata
F.No. 01/83/50/121/AM19/DES-IV
R.A. F.No. 02/24/040/0198/AM-18
AA NO 0210208263 DT 08.03.2018

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA.. File has been sent to (NL) T.A and the case is re-listed on 14.08.2019.

Case No. M-128
M/No. 3/19-20
Dated: 10.07.2019

M/s. Rex Tone Industries Limited Mumbai
F.No. 01/83/50/67/AM19/DES-IV
RA F.NO. 03/95/40/1060/AM18
AA No. 0310819598 dt. 07.03.2018

Decision: The Committee considered the case as per agenda and observed that the firm was called for personal hearing and their representatives appeared before the Committee. They were asked to provide specific items of import which are/were used in making export product. But in their reply, they have not given the specific items of import and repeated the same as was given earlier. The Committee, therefore, decided to reject the case in absence of specific reply from their side.

Case No. M-129
M/No. 2/19-20
Dated: 10.07.2019

M/s. Rex Tone Industries Limited Mumbai
F.No. 01/83/50/164/AM18/DES-IV
RA F.NO. 03/95/40/01/AM18
AA No. 0310813079 dt. 05.05.2017

Decision: The Committee considered the case as per agenda and observed that the firm was called for personal hearing and their representatives appeared before the Committee. They were asked to provide specific items of import which are/were used in making export product. But in their reply, they have not given the specific items of import and repeated the same as was given earlier. The Committee, therefore, decided to reject the case in absence of specific reply from their side.

Case No. M-130
M/No. 3/19-20
Dated: 10.07.2019

M/s Kiri Industries Limited Ahmedabad
F.No. 01/83/50/508/AM19/DES-IV
R.A .F.No. 08/24/040/0190/AM19

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AA No. 0810143387 dt. 06.09.2018

Decision:- The Committee considered the case as per agenda and observed that the case has already been approved in Norms Committee Meeting No. 2/83 dated 30.05.2019

Case No. M-131 M/No. 3/19-20 Dated: 10.07.2019	M/s SRI AYYAPPAN FINE ART F.No. 01/83/050/342/AM-19/DES-IV R.A. No. 35/24/040/006/AM19 AA No. 3510045362 DT 29.06.2018
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Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. File has been sent to TA (NL)DIPP . The case is re-listed on 14.08.2019.

Case No. M-132 M/No. 3/19-20 Dated: 10.07.2019	M/s Bitumag Industries Pvt Limited F.No. 01/83/50/458/AM19/DES-IV R.A F.No. 34/24/040/0047/AM19 AA No. 3410044341 dt. 19.07.2018
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Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 14.08.2019.

Case No. M-133 M/No. 3/19-20 Dated: 10.07.2019	M/s Bitumag Industries Pvt Limited F.No. 01/83/50/454/AM19/DES-IV R.A F.No. 34/24/040/0048/AM19 AA No. 3410044342 dt. 19.07.2018
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Decision- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 14.08.2019.

Case No. M-134 M/No. 3/19-20 Dated: 1.07.2019	M/s Bitumag Industries Pvt Limited F.No. 01/83/50/456/AM19/DES-IV R.A F.No. 34/24/040/046/AM19 AA No. 3410044340 dt. 19.07.2018
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Decision- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 14.08.2019.

Case No. M-135 M/No. 3/19-20 Dated: 10.07.2019	M/s Bitumag Industries Pvt Limited F.No. 01/83/50/459/AM19/DES-IV R.A F.No. 34/24/040/044/AM19 AA No. 3410044343 dt. 19.07.2018
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Decision:- The Committee considered the case as per agenda and decided to refer the file to

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TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 14.08.2019.

Case No. M-136
M/No. 3/19-20
Dated: 10.07.2019

M/S Oriflame India Pvt., Limited
HQ F.NO. 01/83/50/886/AM07/DES-IV
RA F.No. 05/24/040/652/AM07
AA No. 0510193976 dt. 08.11.2006

Decision:- The Committee considered the case as per agenda and decided to issue D/L. The same has been issued vide e-mail dated 29.07.19. The case is re-listed on 14.08.2019.

Case No. M-137
M/No. 3/19-20
Dated: 10.07.2019

M/s Oriflame India Pvt., Limited
HQ F.NO. 01/83/50/1288/AM19/DES-IV
RA F.No. 05/24/040/00718/AM09
AA No. 0510236338 dt. 12.02.2009

Decision:- The Committee considered the case as per agenda and decided to issue D/L. The same has been issued vide e-mail dated 29.07.19. The case is re-listed on 14.08.2019.

Case No. M-138
M/No. 3/19-20
Dated: 10.07.2019

M/s Proce Energy Limited
F.No. 01/83/050/00528/AM18/DES-IV
RA No. 05/24/40/313/AM18
AA No.0510404497 dt. 2.11.2017

Decision- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 14.08.2019.

Case No. M-139
M/No. 3/19-20
Dated: 10.07.2019

M/s Nirma Limited
F.No. 01/83/162/017/AM18 DES-IV
R.A.F.No. NIL
MODIFICATION OF SION

Decision:- The Committee considered the case as per agenda and observed that the reply received from CHEMEXIL is insufficient hence, decided to issue another letter. A letter dated 26.7.19 has been sent to CHEMEXIL in this regard. The case is re-listed on 14.08.2019.

Case No. M-140
M/No. 3/19-20
Dated: 10.07.2019

M/S Vidhi Specialty Food Ingredients Limited
Mumbai
F.NO. 01/83/171/AM 19/DES-IV
RA F. NO. 03/95/40/261/AM17
AA NO. 0310805807 Dt. 29.06.2016

Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 09.04.19 followed by reminder dated 03.06.19.

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Case No. M-141 M/No. 3/19-20 Dated: 10.07.2019	M/S VIDHI SPECIALITY FOOD INGREDIENTS LIMITED MUMBAI. F.NO. 01/83/171/18/AM19/DES-IV RA F. NO. 03/95/40/637/AM18 AA NO. 0310817214 DT. 22.11.2017
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Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 18.03.19 followed by reminder dated 03.06.19

Case No. M-142 M/No. 3/19-20 Dated: 10.07.2019	M/ S PROEC ENERGY LIMITED NEW DELHI F.NO. 01/83/50/180/AM18/DES-IV/ RA F. NO. 05/24/040/51/AM18 AA No. 0510402427 Dt. 03.05.2017
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Decision:- The Committee considered the case as per agenda and heard the arguments of the firm during the **personal hearing** and directed them to furnish additional documents. Reply alongwith file has been sent to DIPP. The case is re-listed on 14.08.2019.

Case No. M-143 M/No. 3/19-20 Dated: 10.07.2019	M/ S PROEC ENERGY LIMITED NEW DELHI F.NO. 01/83/50/656/AM16/DES-IV/ RA F. NO. 05/24/040/241/AM16 AA NO. 0510395317 dt. 14.08.2015
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Decision:- The Committee considered the case as per agenda and heard the arguments of the firm during the **personal hearing** and directed them to furnish additional documents. Reply alongwith file has been sent to DIPP. The case is re-listed on 14.08.2019.

Case No. M-144 M/No. 3/19-20 Dated: 10.07.2019	M/ S PROEC ENERGY LIMITED NEW DELHI F.NO. 01/83/50/13/AM18/DES-IV/ RA F. NO. 05/24/040/590/AM17 AA NO. 0510401921 dt. 10.03.2017
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Decision:- The Committee considered the case as per agenda and heard the arguments of the firm during the **personal hearing** and directed them to furnish additional documents. Reply alongwith file has been sent to DIPP. The case is re-listed on 14.08.2019.

Case No. M-145 M/No. 3/19-20 Dated: 10.07.2019	M/s Prasad International Pvt Limited Ahmedabad F.No. 01/83/171/AM19/DES-IV RA 08/24/40/00434/AM19 AA -----
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Decision: The Committee considered the case as per agenda and decided to reject

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the case as the firm did not reply the deficiency letter dated 03.06.19.

Case No. M-146
M/No. 3/19-20
Dated: 10.07.2019

M/s Prasad International Pvt Limited Ahmedabad
F.No. 01/83/171/AM19/DES-IV
RA 08/24/40/00433/AM19
AA -----

Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 03.06.19.

Case No. M-147
M/No. 3/19-20
Dated: 10.07.2019

M/s Roha Dyechem Pvt Ltd Mumbai
HQ F.NO. 01/83/50/166/AM19/DES-IV
RA F.No. 03/95/040/1035/AM18
AA No 0310819423 dt. 26.2.2018

Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under :

Export Item	Qty.	Import item	Qty. allowed
DYE BROWN 5222 A COLOR BLEND OF 3 DIFFERENT DYES NAMELY ALLURA RED 45%, TARTRAZINE 30% & INDIGO CARMINE 25%	200000.000 kg	PARA CRESIDINE ORTHO SULPHONIC ACID	47430 kg
		BETA NAPHTHOL	39168 kg
		DIMETHYL ACETYL SUCCINATE	Not found in SION hence not allowed
		SODIUM NITRITE	23715 kg.
		INDIGO	36975 kg
		CAUSTIC SODA	80000 kg.
		SULPHANILIC ACID	Not found in SION hence not allowed

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-148
M/No. 3/19-20
Dated: 10.07.2019

M/S Roha Dyechem Pvt Ltd Mumbai
HQ F.NO. 01/83/50/404/AM19/DES-IV
RA F.No. 03/95/040/280/AM19
AA No 0310822239 dt. 11.7.2018

Decision:- The Committee considered the case as per agenda and observed that the request of

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the firm for reconsideration of the norms fixed earlier has been mentioned and it is stated that the norms have been fixed in accordance with details given in 4E and the past production consumption data, Status Quo may be maintained in the present case.

Case No. M-149 M/No. 3/19-20 Dated: 10.07.2019	M/s Roha Dychem Pvt Ltd Mumbai F.NO. 01/83/50/631/AM18/DES-IV RA F.No. 03/95/040/00515/AM18 AA No 0310816334 dt. 12.10.2017
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under :

Export Item	Qty.	Import item	Qty. allowed
DYE BROWN 5222 A COLOR BLEND OF 3 DIFFERENT DYES NAMELY ALLURA RED 45%, TARTRAZINE 30% & INDIGO CARMINE 25%	150000 kg	PARA CRESIDINE ORTHO SULPHONIC ACID	35572.50 kg
		BETA NAPHTHOL	29376 kg
		DIMETHYL ACETYL SUCCINATE	Not available in SION
		SODIUM NITRITE	5737.50 kg.
		INDIGO	25800 kg
		CAUSTIC SODA	60000 kg.
		SULPHANILIC ACID	Not available in SION

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-150 M/No. 3/19-20 Dated: 10.07.2019	M/S Roha Dychem Pvt Ltd Mumbai HQ F.NO. 01/83/50/633/AM18/DES-IV RA F.No. 03/95/040/00563/AM18 AA No 0310816514 dt. 25.10.2017
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under :-

Export Item	Qty.	Import item	Qty. allowed
Lake Allura Red	100000 kg.	PARA CRESIDINE ORTHO SULPHONIC ACID (PCOSA)	21700 kg
		BETA NAPHTHOL	17900 kg
		SODIUM NITRITE	Not available in SION
		SODA ASH	Not available in SION

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	CAUSTIC SODA	Not available in SION
	ALUMINIUM CHLORIDE	112300 kg
	SODIUM BICARBONATE	112600 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-151 M/No. 3/19-20 Dated: 10.07.2019	M/S Roha Dychem Pvt Ltd Mumbai F.NO. 01/83/50/386/AM19/DES-IV RA F.No. 03/95/040/0084/AM19 AA No 0310822193 dt. 09.07.2018
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Decision: The Committee considered the case as per agenda and observed that the norms ratified earlier against the above licence were based on the details given by the firm under 4E and their actual past consumption norms certified by CA.
In view of above, Status Quo may be maintained.

Case No. M-152 M/No. 3/19-20 Dated: 10.07.2019	M/s Crognosys India Pvt Limited Mumbai F.NO. 01/83/171/AM19/DES-IV RA F. NO.03/95/40/527/AM19 AA No. 03108239571 dt. 24.09.2018
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Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 17.06.19.

Case No. M-153 M/No. 3/19-20 Dated: 10.07.2019	M/s Exim Corporation Mumbai F.No. 01/83/050/118/AM-16 DES-IV R.A. F.No. 03/94/040/736/AM15 AA NO. 0310790868 DT. 10.11.2014
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Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 03.04.19 followed by reminder dated 17.6.19.

Case No. M-154 M/No. 3/19-20 Dated: 10.07.2019	M/s Kaleesuwari Refinery & Industry Pvt. Ltd. F.No. 01/83/171/20/AM-18- DES-IV R.A. F.No. 05/24/040/61/AM18 AA NO. ---
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Decision: The Committee considered the case as per agenda and observed that the firm have applied for fixation of norms under para 4.06 for export of Palm Stearin Methyl Ester (Bio diesel) and import item RBD Palm Sterin. As reported by RA, Hyderabad, the application has been rejected as the export-import falls under Para 4.11 of FTP (ineligible categories). The applicant had submitted that they have already made exports against the Licence without the norms. After verification with RA, Hyderabad, the Committee noted that the applicant had made exports of 4932.425 MT of Bio-Diesel vide Shipping Bill No.1494455 under EPCG Licence and **NOT** under any Advance Authorisation.

2. The Committee further noted that:-

(i) First of all under para 4.6 of FTP, export and import cannot be made without fixation of norms. So the export, if made, will be ultra-virus.

(ii) For the sake of argument, even the principle of prior export is accepted, the applicant does not comply with this condition as per the RA report (export is under EPCG Licence and not under Advance Authorisation).

Under the circumstances, Norms Committee decided that there is no need for fixation of norms in this case.

Case No. M-155 M/No. 3/19-20 Dated: 10.07.2019	M/s. Bodal Chemicals Limited Ahmedabad FNo. 01/83/50/137/AM19/DES-IV RA F. NO. 8/24/40/352/AM18 AA NO. 0810142151 DT. 15.03.2018
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Decision: The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 14.02.19 followed by reminder dated 09.04.19

Case No. M-156 M/No. 3/19-20 Dated: 10.07.2019	M/s SHITAL INDUSTRIES PVT LTD GUJARAT F.NO. 01/83/50/667/AM17/DES-IV RA F. NO. 08/24/040/00093/AM17
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	AA No. 0810138210 dt. 24.06.2016
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Decision: The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity recommended
TIN STABILIZER (SHITA STAB 777)	1 kg	METHYL TIN CHLORIDE (containing 50% water)	0.710 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-157
M/No. 3/19-20
Dated: 10.07.19

M/s SHITAL INDUSTRIES PVT LTD GUJARAT
F.NO. 01/83/50/567/AM16/DES-IV
RA F. NO. 08/24/040/105/AM16
AA No. AA NO. 0810135687 DT. 17.07.2015

Decision: The Committee considered the case as per agenda and decided to issue D/L. The same vide letter dated 01.08.19 has been issued to the firm. The case is re-listed on 14.08..2019.

Case No. M-158
M/No. 3/19-20
Dated: 10.07.2019

M/s Godrej Industries Limited Mumbai
F.No. 01/83/50/027/AM19/DES-IV
RA No. 03/95/040/0839/AM18
AA No. 0310818772 dt. 30.01.2018

Decision:- The Committee considered the case as per agenda and decided that firm may get the licence amended from RA concerned first then apply for ratification in the Norms Committee. The case is re-listed on 14.08.19

Case No. M-159
M/No. 3/19-20
Dated: 10.07.2019

'NIL'

Case No. M-160
M/No. 3/19-20
Dated: 10.07.2019

M/s Sterling Auxiliaries Pvt., Limited
F.No. 01/83/50/00394/AM19/DES-IV
RA No. 03/95/040/00783/AM18
AA No. 0310821823 dt. 21.06.2018

Decision:- The Committee considered the case as per agenda and decided to issue D/L. The same has been issued vide letter dated 30.07.19. The case is re-listed on

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14.08.2019.

Case No. M-161
M/No. 3/19-20
Dated: 10.07.2019

M/s Galaxy Surfactants Mumbai
F.No. 01/83/50/420/AM18/DES-IV
RA F. No. 03/94/040/00331/AM-18
AA No. 0310814961 dt. 01.08.2017

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA(SK) and the case is re-listed on 14.08.2019.

Case No. M-162
M/No. 3/19-20
Dated: 10.07.2019

M/s Sterling Auxiliaries Pvt., Limited
F.No. 01/83/50/00748/AM19/DES-IV
RA No. 03/95/040/00668/AM18
AA No. 0310824325 dt. 09.10.2018

Decision: The Committee considered the case as per agenda and decided to issue D/L. The same vide letter dated 31.7.19 has been issued. The case is re-listed for 14.08.19.

Case No. M-163
M/No. 3/19-20
Dated: 10.07.2019

M/s Sterling Auxiliaries Pvt., Limited
F.No. 01/83/50/00395/AM19/DES-IV
RA No. 03/95/040/00660/AM18
AA No. 0310821821 dt. 21.06.2018

Decision: The Committee considered the case as per agenda and decided to issue D/L. The same vide letter dated 29.07.19 has been issued. The case is re-listed for 14.08.19.

Case No. M-164
M/No. 3/19-20
Dated: 10.07.2019

M/s JOHNSON MATTHEY CHEMICALS INDIA PVT.,
LIMITED RAIGAD
F.NO. 01/83/50/622/AM17/DES-IV/
RA F. NO. 03/94/040/264/AM17
AA NO. 0310806142 dt. 12.07.2016

Decision:- The Committee considered the case as per agenda and decided that licence may be ratified as under with no wastage:-

Export Item	Qty.	Import Item	Quantity recommended
1. Trans-Bis(benzonitrile)dichloropalladium(II) (Pd-61)	5.000 kg	Palladium Metal(Sponge)	1.00 kg/per kg content declared in each export product
2. Bis(acetonitrile)dichloropalladium(II) (Pd-62)	5.000 kg		
3. Bis(dibenzylideneacetone)palladium(0)	5.000 kg		

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(Pd-93)		
4. Tris(dibenzylideneacetone)dipalladium(O)(Pd-94)	55.000 kg.	
5. Tris(dibenzylideneacetone)dipalladium(O)chloroform adduct (Pd-95)	15.000 kg.	
6. Trans dichlorobis(triphenylphosphine)palladium(II) (Pd-100)	150.000 kg.	
7. Tetrakis(triphenylphosphine)palladium(O) (Pd-101)	100.000 kg.	
8. Palladium(II)acetate(exists as trimmer) (Pd-111)	50.000 kg.	
9. Dichloro[1,3-bis(diphenylphosphino)propane]palladium(II) (Pd-126)	15.000 kg.	
10. Dichloro[9,9-dimethyl-4,5-bis(diphenylphosphino)xanthene]palladium(II) (Pd-134)	17.000 kg.	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-165 M/No. 3/19-20 Dated: 10.07.2019	M/s Yasho Industries Limited F.No. 01/83/50/592/AM19/DES-IV RA 03/95/040/486/AM19 AA No. 0310823245 dt. 24.08.2018
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Decision: The Committee considered the case as per agenda and decided to issue D/L. The same vide letter dated 16.7.19 has been issued. The case is re-listed for 14.08.19

Case No. M-166 M/No. 3/19-20 Dated: 10.07.2019	M/s Keva Fragrances Pvt Limited Gujarat F.No. 01/83/50/425/AM18/DES-IV R.A. F.No. 03/94/040/430/AM18 AA No. 0310815384 dt. 24.08.2017
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Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (SK) . The case is re-listed on 14.08.2019.

Case No. M-167 M/No. 3/19-20	M/s Scottish Chemicals Industries HQ.F.No. 01/83/50/77/AM19/DES-IV
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Dated: 10.07.2019	RA 03/95/040/920/AMM-19 AA No. 0310819873 dt. 16.03.2018
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Decision:- The Committee considered the case as per agenda and observed that the firm did not appear on the scheduled date i.e. 10.07.19 and decided to grant them another chance for PH. Hence, the firm has been informed for PH on 14.8.19 vide letter dated 16.7.19. The case is re-listed on 14.08.2019.

Case No. M-168 M/No. 3/19-20 Dated: 10.07.2019	M/s Deepak Fertilizers & Petrochemicals Corporation Ltd. HQ.F.No. 01/83/50/381/AM18/DES-IV RA F.No.31/83/040/00059/AM-19 AA No. 3110066854 dt. 29.08.2017
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Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their File No. P-47011/198/2019-TSW dated 26.08.2019. The letter signed by Technical Authority is placed at the end of the minutes.

Case No. M-169 M/No. 3/19-20 Dated: 10.07.2019	M/s HPL Additives Ltd. HQ.F.No. 01/83/50/982/AM08/DES-IV RA 05/24/040/00412/AM08 AA No. 0510207641 dt. 17.08.2007
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Decision: The Committee considered the case and as per discussion held in the meeting, it has been decided to correct the import description item No. 2 as under for ratification purpose :-

From	To
2-Amino-1,2,4-Triazole	3-Amino-1,2,4-Triazole

All other conditions and quantity will be as per the approval in Meeting No. 12/17 dated 07.12.2016

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-170 M/No. 3/19-20 Dated: 10.07.2019	M/s Bhagiratha Chemicals & Industries Ltd. H.Q.F.No. 01/83/50/625/AM19/DES-IV RA 09/24/040/0178/AM19 AA No. 0910066434 dt. 11.07.2018
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as

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under:-

Export Item	Quantity	Import Item	Quantity recommended
AZOXYSTROBIN TECHNICAL 98% MIN	1 kg	O-CHLOROBENZYL CYANIDE	1.02 kg.
		TRIMETHYL ORTHOFORMATE	0.71 kg.
		4,6 DIHYDROXY PYRIMIDINE	0.624 kg.
		ORTHO - CYANOPHENOL	0.376 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-171 M/No. 3/19-20 Dated: 10.07.2019	M/s Hindustan Mint & Agro Products Pvt. Ltd. Chandausi H.Q.F.No. 01/83/50/392/AM15/DES-IV RA 29/24/040/00001/AM11 AA No. 2910011334 dt. 15.06.2010
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under :-

Export Item	Quantity	Import Item	Quantity recommended
TERPENE RECTIFIED	1 kg	MINT TERPENES	1.00 KG.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-172 M/No. 3/19-20 Dated: 10.07.2019	M/s Huber Group H.Q.F.No. 01/83/171/15/AM20 RA- AA No. 'Nil'
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Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their File No. P-47014/74/2019-TSW dated 30.07.2019. The letter signed by Technical Authority is placed at the end of the minutes.

RA concerned may take necessary action as per above decision of NORMS COMMITTEE

Case No. M-173 M/No. 3/19-20	M/s Huber Group H.Q. F.No. 01/83/171/16/AM20
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Dated: 10.07.2019	RA- AA No. 'Nil'
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Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their File No. P-47014/74/2019-TSW dated 30.07.2019. The letter signed by Technical Authority is placed at the end of the minutes.

RA concerned may take necessary action as per above decision of NORMS COMMITTEE

Case No. M-174 M/No. 3/19-20 Dated: 10.07.2019	M/s Huber Group HQ F.No. 01/83/171/17/AM20 RA- AA No. 'Nil'
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Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their File No. P-47014/74/2019-TSW dated 30.07.2019. The letter signed by Technical Authority is placed at the end of the minutes.

RA concerned may take necessary action as per above decision of NORMS COMMITTEE

Case No. M-175 M/No. 3/19-20 Dated: 10.07.2019	M/s Jindal Poly Films Ltd. H.Q.F.No. 01/83/050/0165/AM16/DES-IV RA 05/23/040/000456/AM-15 AA No. 0510392731 dt. 07.01.2015
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Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their File No. P.47014/197/2019-TSW dated 13.08.2019. The letter signed by Technical Authority is placed at the end of the minutes.

Case No. M-176 M/No. 3/19-20 Dated: 10.07.2019	M/s Shogun Organics Ltd. H.Q. F.No. 01/83/00253/AM18 RA 03/95/040/00220/AM18 AA No. 03108145055 dt. 19.06.2017
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Decision- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP. The case is re-listed on 14.08.2019.

Case No. M-177	M/s Pacific Industries Ltd.
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M/No. 3/19-20 Dated: 10.07.2019	H.Q. F.No. 01/83/171/43/AM19 RA F.No.-- AA No. 'Nil'
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Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their File No. 7/199/2018-TS dated 04.07.2019. The letter signed by Technical Authority is placed at the end of the minutes.

RA concerned may take necessary action as per above decision of NORMS COMMITTEE

Case No. M-178 M/No. 3/19-20 Dated: 10.07.2019	M/s Reckitt Benckiser Healthcare India Pvt. Ltd. H.Q. F.No. 01/83/050/00463/AM18 RA F.No. 05/24/040/00269/AM18 AA No. 0510404042 dt. 19.09.2017
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms for additional import item as under and others will remain unchanged :-

Import Item	Quantity recommended (in kg)
Perfume Belle GNF	30.15 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-179 M/No. 3/19-20 Dated: 10.07.2019	M/s Reckitt Benckiser Healthcare India Pvt. Ltd. H.Q. F.No. 01/83/050/00230/AM18 RA F.No.05/24/040/00106/AM18 AA No. 0510402983 dt. 31.05.2017
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms for additional import item as under and others will remain unchanged :-

Import Item	Quantity recommended
Perfume Belle GNF	30.15 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-180 M/No. 3/19-20 Dated: 10.07.2019	M/s Reckitt Benckiser Healthcare India Pvt. Ltd. H.Q. F.No. 01/83/050/01031/AM17 RA F.No.05/24/040/00545/AM-17
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	AA No. 0510401475 dt. 02.02.2017
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms for additional import item as under and others will remain unchanged :-

Import Item	Quantity recommended
47426 Belle GNF (perfume)	50.25 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-181
M/No. 3/19-20
Dated: 10.07.2019

M/s Reckitt Benckiser Healthcare India Pvt. Ltd.
H.Q. F.No. 01/83/050/0510/AM16
RA F.No.05/24/040/0283/AM15
AA No. 0510391260 dt. 22.09.2014

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA(DNM) The case is re-listed on 14.08.2019.

Case No. M-182
M/No. 3/19-20
Dated: 10.07.2019

M/s Reckitt Benckiser Healthcare India Pvt. Ltd.
H.Q. F.No. 01/83/050/0510/AM16
RA F.No.05/24/040/065/AM15
AA No. 0510386774 dt. 19.05.2014

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA(DNM) The case is re-listed on 14.08.2019.

Case No. M-183
M/No. 3/19-20
Dated: 10.07.2019

M/s Reckitt Benckiser Healthcare India Pvt. Ltd.
H.Q. F.No. 01/83/050/0384/AM18
RA F.No.05/24/040/0232/AM18
AA No. 0510403846 dt. 29.08.2017

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA(DNM) The case is re-listed on 14.08.2019.

Case No. M-184
M/No. 3/19-20
Dated: 10.07.2019

M/s Forace Polymers Pvt. Ltd.
H.Q. F.No. 01/83//50/00044/AM16
RA F.No. 05/23/040/00399/AM15
AA No. 0510392288 dt. 04.12.2014

Decision: As per the discussion in the Norms Committee, it has been decided to correct the export description item as under for ratification purpose :-

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Furane Resin (Containing solid resin content 48+/-2%) Binder Fortech 1400 M

Furane Resin (Containing solid resin content 48+/-2%) Binder FR-1400 M
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All other conditions and quantity will be as per the approval in Meeting No.1/83/AM19-20 dated 04.04.2019.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-185 M/No. 3/19-20 Dated: 10.07.2019
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M/s Reckitt Benckiser Healthcare India Pvt. Ltd. H.Q. F.No. 01/83/050/0519/AM19 RA F.No. AA No. 0510407666 dt. 31.08.2018
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Decision:- The Committee considered the case as per agenda and decided to refer the file to TA(DNM) The case is re-listed on 14.08.2019.

Decision:- The Committee considered the case as per agenda and decided to The case is re-listed on 10.07.2019.

Case No. M-186 M/No. 3/19-20 Dated: 10.07.2019
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M/s KL Hi-Tech Secure Print Ltd.. H.Q. F.No. 01/83/050/00706/AM14 RA F.No.09/24/040/00415/AM14 AA No. 0910058361 dt. 27.11.2013
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Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 14.08.2019.

Case No. M-187 M/No. 3/19-20 Dated: 10.07.2019
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M/s Amitek Infra Pvt. Ltd. H.Q. F.No. 01/83/050/00170/AM19 RA F.No.13/24/040/00073/AM19 AA No. 1310048945 dt. 02.05.2018

Decision:- The Committee considered the case as per agenda and decided to refer the file to TA. The file has been sent to TA (NL)DIPP . The case is re-listed on 14.08.2019.

Case No. M-188 M/No. 3/19-20 Dated: 10.07.2019
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M/s Oriental Export Corporation. H.Q. F.No. 01/83/050/00409/AM19 RA F.No.03/95/040/232/AM19 AA No. 0310821640 dt. 12.06.2018

Decision:- The Committee considered the case as per agenda and decided to issue D/L. The same vide letter dt.18.07.19 has been sent to the firm. The case is re-listed on 14.08.2019.

Case No. M-189 M/No. 3/19-20 Dated: 10.07.2019	M/s Omtech Chemical Industries Pvt. Ltd. H.Q. F.No. 01/83/050/00600/AM16 RA F.No.03/95/040/00253/AM16 AA No. 0310707024 dt. 02.07.2015
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Decision:The Committee considered the case as per agenda and decided to issue D/L. The same vide letter dated 16.7.19 has been issued. The case is re-listed for 14.08.19

Case No. M-190 M/No. 3/19-20 Dated: 10.07.2019	M/s Unitop Chemicals Pvt. Ltd. H.Q. F.No. 01/83/50/00074/AM19/DES-IV RA F.No.03/95/040/01055/AM-18 AA No. 0310819653 dt. 08.03.2018
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity recommended (in kg)
ORGANIC SURFACE ACTIVE AGENTS OTHERS - UNITOP - DVA - ABA-18	196000.000 MT	2 ETHYL HEXANOL (2 EHA) (OPTANOL) CHEMICAL	171500.00
		LABSA 96% CHEMICAL	1600.00
		ISOBUTANOL CHEMICAL	8820.00

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-191 M/No. 3/19-20 Dated: 10.07.2019	M/s Unitop Chemicals Pvt. Ltd. H.Q. F.No. 01/83/50/258/AM18/DES-IV RA F.No.03/95/040/00175/AM-18 AA No. 0310813766 dt. 05.06.2017
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity recommended (in kg)
ORGANIC SURFACE ACTIVE AGENTS	850000.000 kg	ETHYLENE OXIDE CHEMICAL	10,000

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ORGANIC SURFACE ACTIVE AGENTS	LABSA 96% CHEMICAL	26,000
	BUTANOL CHEMICAL	30000.000
	ISO BUTANOL CHEMICAL	10000.000
	SORBITOL 70% CHEMICAL	10000.000
	PHENOL CHEMICAL	7000.000
	COCO AMINE CHEMICAL	25000.000
	LAURIC ACID CHEMICAL	15000.000
	OLEIC ACID CHEMICAL	20000.000
	DI ETHYLENE GLYCOL (DEG) CHEMICAL	40000.000
	NONYL PHENOL CHEMICAL	5000.000
	STYRENE MONOMER CHEMICAL	18000.000
	TRI ETHANOL AMINE CHEMICAL	15000.000
	2 ETHYL HEXANOL (2 EHA)(OPTANOL) CHEMICAL	100000.000
	2 PROPYL HEPTANOL CHEMICAL	30000.000

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-192 M/No. 3/19-20 Dated: 10.07.2019	M/s Unitop Chemicals Pvt. Ltd. H.Q. F.No. 01/83/50/375/AM19/DES-IV RA F.No.03/95/040/0307/AM-19 AA No. 0310822103 dt. 04.07.2018
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under:-

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Export Item	Quantity (in kg.)
1. ORGANIC SURFACE ACTIVE AGENTS - NON IONIC POLYSORBATE/SORBATES - CHEMICAL	150000.000
2. ORGANIC SURFACE ACTIVE AGENTS - NON IONIC TRI STEARYL PHENOL ETHOXYLATES	60000.000
3. ORGANIC SURFACE ACTIVE AGENTS - NON IONIC HYDROGENATED CASTOR OIL ETHOXYLATES	50000.000
4. ORGANIC SURFACE ACTIVE AGENTS - ANIONIC TRI STEARYL PHENOL ETHOXY PHOSPHATE	32000.000

Import Item	Quantity Recommended
ETHYLENE OXIDE CHEMICAL	200376.0 kg.
STYRENE MONOMER CHEMICAL	21689.2 kg.
PHENOL CHEMICAL	7699.7 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-193 M/No. 3/19-20 Dated: 10.07.2019	M/s Unitop Chemicals Pvt. Ltd. H.Q. F.No. 01/83/50/245/AM18/DES-IV RA F.No.03/95/040/00725/AM-16 AA No. 0310801374 dt. 29.12.2015
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity recommended
ORGANIC SURFACE ACTIVE AGENTS SURFACE ACTIVE AGENTS	1200000.000 kg	ETHYLENE OXIDE CHEMICALS	178235.3 kg.
		LABSA 96% CHEMICAL	178235.3 kg.
		PALM KERNEL OIL OIL BASE CHEMICAL - NON EDIBLE GRADE	Not allowed
		TALLOW AMINE	79215.7 kg.

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	CHEMICAL	
	DIMETHYL AMINO PROPYL AMINE CHEMICAL	39607.8 kg.
	BUTANOL CHEMICAL	49509.8 kg.
	AROMATIC SOLVENT CHEMICAL (Relevant)	49509.8 kg.
	SORBITOL 70% CHEMICAL	39607.8 kg
	PHENOL CHEMICAL	29705.8 kg.
	LAURYL ALCOHOL CHEMICAL	19803.9 kg.
	COCO AMINE CHEMICAL	24755.0kg.
	NONYL PHENOL RESIN CHEMICAL	14853.0 kg.
	DISTILLED COCONUT FATTY ACID FATTY ACID - CHEMICAL GRADE	14853.0 kg.
	LAURIC ACID CHEMICAL	14853.0 kg.
	OLEIC ACID CHEMICAL	14853.0 kg.
	STEARIC ACID CHEMICAL	14853.0 kg.
	DI ETHYLENE GLYCOL CHEMICAL	19803.9 kg.
	NONYL PHENOL CHEMICAL	14853.0 kg.
	STYRENE MONOMOER CHEMICAL	9902.0 kg.
	TRI ETHANOL AMINE CHEMICAL	4951.0 kg.
	GLYCEROL CHEMICAL	79215.6 kg.
	SODIUM MONO CHLORO ACETATE CHEMICAL	14853.0 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No. M-194 M/No. 3/19-20 Dated: 10.07.2019	M/s Unitop Chemicals Pvt. Ltd. H.Q. F.No. 01/83/50/274/AM19/DES-IV RA F.No.03/95/040/00161/AM-19 AA No. 0310821151 dt. 22.05.2018
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity
1. ORGANIC SURFACE ACTIVE AGENTS - NON IONIC 2 PROPYL HEPTANOL ALCOXYLATES	50000.000 kg.
2. ORGANIC SURFACE ACTIVE AGENTS - ANIONIC TRI STEARYL PHENOL ETHOXY PHOSPHATE	50000.000 kg.
3. ORGANIC SURFACE ACTIVE AGENTS - ANIONIC CABS	150000.000 kg.

Import Item	Quantity recommended
ETHYLENE OXIDE CHEMICAL	54460.78 kg.
2 PROPYL HEPTANOL CHEMICAL	24754.90 kg.
STYRENE MONOMER CHEMICAL	9901.96 kg.
PHENOL CHEMICAL	4455.88 kg.
TRI ETHANOL AMINE CHEMICAL	5941.17 kg.
LABSA 96% CHEMICAL	105455.8 kg.
BUTANOL CHEMICAL	35647.0 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-195 M/No. 3/19-20 Dated: 10.07.2019	M/s Unitop Chemicals Pvt. Ltd. H.Q. F.No. 01/83/50/458/AM18/DES-IV RA F.No.03/95/040/00420/AM-18 AA No. 0310815355 dt. 23.08.2017
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Decision:- The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity
ORGANIC SURFACE ACTIVE AGENTS OTHERS	250000.00 kg.
ORGANIC CHEMICAL STYRENATED PHENOL CHEMICAL	100000.00 kg.

Import Item	Quantity recommended
2 ETHYL HEXANOL (2 EHA) (Optanol) Chemical	216605.3 kg.
LABSA 96% CHEMICAL	24755.0 kg.
ISOBUTANOL CHEMICAL	11139.7 kg.
STYRENE MONOMER CHEMICAL	70304.0 kg.
PHENOL CHEMICAL	30696.0 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-196 M/No. 3/19-20 Dated: 10.07.2019	M/s Unitop Chemicals Pvt. Ltd. H.Q. F.No. 01/83/50/00064/AM19/DES-IV RA F.No.03/95/040/01010/AM-18 AA No. 0310819309 dt. 21.02.2018
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Decision:- The Committee considered the case as per agenda and observed that since the reply furnished by the firm is not proper as they have given information in 4E for all products combined together hence, they may be called for a Personal Hearing on 16.08.19 in the matter. An e-mail dated 05.08.19 has been sent to the firm accordingly.

Case No. M-197 M/No. 3/19-20 Dated: 10.07.2019	M/s Unitop Chemicals Pvt. Ltd. H.Q. F.No. 01/83/50/454/AM18/DES-IV RA F.No.03/95/040/00377/AM-18 AA No. 0310815081 dt. 09.08.2017
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Decision:- The Committee considered the case as per agenda and observed that since reply furnished by the firm is not proper. They should forward 4E for individual export product alongwith indigenous input. Exact Chemical name of input item No. 15

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& 16. Import of item No. 12 is not allowed under para 4.07 hence, they may be called for a Personal Hearing on 16.08.19 in the matter. An e-mail dated 05.08.19 has been sent to the firm accordingly.

Case No. M-198
M/No. 3/19-20
Dated: 10.07.2019

M/s Unitop Chemicals Pvt. Ltd.
H.Q. F.No. 01/83/50/630/AM19/DES-IV
RA F.No.03/95/040/
AA No. 0310

Decision:- The Committee considered the case as per agenda and decided to issue D/L. The same vide e-mail dated 29.07.19 has been issued to the firm. The case is re-listed on 14.08..2019.

Case No. M-199
M/No. 3/19-20
Dated: 10.07.2019

M/s Unitop Chemicals Pvt. Ltd.
H.Q. F.No. 01/83/50/00660/AM18/DES-IV
RA F.No.03/95/040/00871/AM-18
AA No. 0310818633 dt. 19.01.2018

Decision:- The Committee considered the case as per agenda and decided to issue D/L. The same vide e-mail dated 29.07.19 has been issued to the firm. The case is re-listed on 14.08..2019.

Case No. M-200
M/No. 3/19-20
Dated: 10.07.2019

M/s Aromatic Ingredients Pvt. Ltd..
H.Q. F.No. 01/83/171/14/AM-20/DES-IV
RA F.No. 'Nil'
AA No. 'Nil'

Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-201
M/No. 3/19-20
Dated: 10.07.2019

M/s Aromatic Ingredients Pvt. Ltd..
H.Q. F.No. 01/83/171/13/AM-20/DES-IV
RA F.No. 'Nil'
AA No. 'Nil'

Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-202
M/No. 3/19-20
Dated: 10.07.2019

M/s Aromatic Ingredients Pvt. Ltd..
H.Q. F.No. 01/83/171/12/AM-20/DES-IV
RA F.No. 'Nil'
AA No. 'Nil'

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Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-203
M/No. 3/19-20
Dated: 10.07.2019

M/s Aromatic Ingredients Pvt. Ltd..
H.Q. F.No. 01/83/171/11/AM-20/DES-IV
RA F.No. 'Nil'
AA No. 'Nil'

Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-204
M/No. 3/19-20
Dated: 10.07.2019

M/s Aromatic Ingredients Pvt. Ltd..
H.Q. F.No. 01/83/171/10/AM-20/DES-IV
RA F.No. 'Nil'
AA No. 'Nil'

Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-205
M/No. 3/19-20
Dated: 10.07.2019

M/s Aromatic Ingredients Pvt. Ltd..
H.Q. F.No. 01/83/171/09/AM-20/DES-IV
RA F.No. 'Nil'
AA No. 'Nil'

Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-206
M/No. 3/19-20
Dated: 10.07.2019

M/s Aromatic Ingredients Pvt. Ltd..
H.Q. F.No. 01/83/171/08/AM-20/DES-IV
RA F.No. 'Nil'
AA No. 'Nil'

Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-207
M/No. 3/19-20
Dated: 10.07.2019

M/s Aromatic Ingredients Pvt. Ltd..
H.Q. F.No. 01/83/171/07/AM-20/DES-IV
RA F.No. 'Nil'
AA No. 'Nil'

Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-208 M/No. 3/19-20 Dated: 10.07.2019	M/s Aromatic Ingredients Pvt. Ltd.. H.Q. F.No. 01/83/171/06/AM-20/DES-IV RA F.No. 'Nil' AA No. 'Nil'
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Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-209 M/No. 3/19-20 Dated: 10.07.2019	M/s Aromatic Ingredients Pvt. Ltd.. H.Q. F.No. 01/83/171/05/AM-20/DES-IV RA F.No. 'Nil' AA No. 'Nil'
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Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-210 M/No. 3/19-20 Dated: 10.07.2019	M/s Aromatic Ingredients Pvt. Ltd.. H.Q. F.No. 01/83/171/04/AM-20/DES-IV RA F.No. 'Nil' AA No. 'Nil'
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Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-211 M/No. 3/19-20 Dated: 10.07.2019	M/s Aromatic Ingredients Pvt. Ltd.. H.Q. F.No. 01/83/171/02/AM-20/DES-IV RA F.No. 'Nil' AA No. 'Nil'
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Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration

Case No. M-212 M/No. 3/19-20 Dated: 10.07.2019	M/s Aromatic Ingredients Pvt. Ltd.. H.Q. F.No. 01/83/171/03/AM-20/DES-IV RA F.No. 'Nil' AA No. 'Nil'
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Decision: The committee considered the case as per agenda and observed that the export item relates to NC-VI, hence decided to transfer the case to NC-VI for consideration